

CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

21. CP 060/00031/2015 IN OA No. 060/00714/2014

(Bimla Kumari Vs. G.S. Bothyal)

06.02.2015

Present: Sh. Dinesh Kumar, counsel for the petitioner.

1. Heard.

2. Issue notice to the respondents returnable for 11.03.2015.

*U*  
(UDAY KUMAR VARMA)  
MEMBER (A)

*J*  
(SANJEEV KAUSHIK)  
MEMBER (J)

'jk'  
Notice issued on 11/2/15  
AD executed pl.

*B*  
4/3/15  
BABU RAM

CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

28. CP 060/00031/2015 IN O.A. No. 060/00714/2014

**(Bimla Kumari Vs. G.S. Bothyal)**

**11.03.2015**

Present: Sh. Arvind Galav, proxy counsel for the petitioner.  
Sh. D.R. Sharma, counsel for the respondents.

1. Heard.
2. Learned counsel for the petitioner very fairly submitted that order dated 29.01.2015 has been passed by the authorities in pursuance of order of this court whose violation has been alleged in this petition and order dated 29.01.2015 has already been challenged in separate O.A which is pending before this court.
3. He prayed that he does not wish to press the present contempt petition, at this stage.
4. In view of the above, the present C.P is disposed of.
5. Notices issued to the respondents are discharged.



**(UDAY KUMAR VARMA)**  
**MEMBER (A)**



**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

'jk'